

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 439 of 2020

IN THE MATTER OF:

M/s. Raunaq EPC International Ltd.

...Appellant

Versus

**M/s. Hiranmaye Energy Ltd.
(formerly known as
India Power Corporation (Haldia) Ltd.)**

...Respondent

Present:

For Appellant : Mr. Pradeep K. Mittal, Advocate

**For Respondent : Mr. Rishav Banderjee, Senior Advocate with
Mr. Rajarshi Banerjee, Advocate**

O R D E R
(Through Virtual Mode)

23.07.2020 Mr. Rajarshi Banerjee, learned counsel accepts notice on behalf of the Respondent. He may file reply-affidavit within three weeks. Rejoinder, if any, may be filed within two weeks thereof.

List the matter 'for Admission (After Notice)' on **2nd September, 2020**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

/ns/gc/